

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 16 OF 2022 (SZ)
[Earlier, O.A.No. 614 of 2018 (PB)]

IN THE MATTER OF:

Dr.Luba Sarwath Hyderabad,
Telangana.

...Applicant

-vs-

Chief Secretary,
Government of Telangana,
Hyderabad and others

...Respondents

REPORT FILED BY THE 4th RESPONDENT (GHMC)

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Date: 13.02.2025

Place: Chennai



Counsel for the 4th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL,(SZ), CHENNAI

Original Application No. 16 of 2022

In the Matter of:

Dr. Lubna Sarwath,
Hyderabad, Telangana.

....Applicant

-Vs-

The Chief Secretary to
Govt. Of Telangana, Hyderabad and Others

....Respondents

Report filed by the 1st RESPONDENT - GHMC

I, A.Narayana, S/o.A.Rajaiah, aged about 61 years, Occupation: Executive Engineer, do hereby solemnly affirm and state as follows:

1. It is respectfully submitted that I am working as Executive Engineer, Greater Hyderabad Municipal Corporation (GHMC). As such I am well acquainted with the facts and circumstances of the case. Further, I am deposing this report based on the records available with the Respondent Corporation and in view of the order dated 14.11.2024 of the Hon'ble NGT, Chennai.

2. It is submitted that, the Bum-Rukn-Uddin-Dowla lake is situated at 17°20'2.81"N, 78°26'28.81"E in Bum-Rukh-Uddin-Dowla (V), Rajendranagar (M) with FTL area of 18.575 Acres. The catchment area of the lake is urbanized and is fed by the residential sewerage from the surrounding colonies. The lake is surrounded on

North by :HMDA park &Neher - E- HussainiBowli

South by :Road

East by :Vacant plots followed by residences

West by :Residences adjoining to the lake.

3. It is submitted that due to urbanization & industrialization in and around Bum-Rukh-Ud-Dowla (V) i.e. in the catchment area of Bum-Rukh-Ud-Dowla, polluted water is entering into lake along with rain water as there are no separate storm water drains. In the present scenario it may not be necessary to restore the Bum-Rukh-Ud-Dowla as drinking water source, since drinking water scheme is available through Mission **BHAGEERATHA**

in Telangana Region. Further it is submitted that Neher- E- Hussaini Bowli heritage Bowliis is in the northern side of lake and it is not part of the lake.

4. The lake is in the Village of Bum-Rukh-Ud-Dowla and hence it is named as Bum-Rukh-Ud-Dowla Lake. Further there is park near the bund of lake maintained by HUDA. Some of the people call the lake as HUDA Park Lake. Google maps are open software and it was named as **LallaramCheruvu** by web users. But as per official records the tank's name is Bum-Rukh-Ud-Dowla. The FTL and Cadastral maps of lake is enclosed (Copy Enclosed- **Annexure-I**).

5. The Bum-Rukh-Ud-Dowla lake is surveyed by consultant **M/S AARVEE** associates under supervision of Irrigation and revenue department by duly considering Revenue records, Survey of India Topo sheet and map and was subsequently submitted to Metropolitan Commissioner, HMDA vide Lr.No.EE/NTD/DB/HD/2017/564, Dt.23.05.2017. Subsequently the tank was preliminarily notified on 17.10.2017(Copy Enclosed- **Annexure-II**) and process of final notification is under process. Further, the data from Survey of India and Revenue Village map also confirms that area of the tank does not exceed more than 18.5 acres. The claim of FTL area of the tank as 104 acres does not have any substantial documentation proof. It is also submitted that there are no upstream tanks for the lake and it does not have Canal feeding and its only a rain fed tank.(Copy of TOPO sheet extract attached as **Annexure-III**)

6. It is submitted that, as per G.O.MS 168 dt.07.04.2012 of Government of Andhra Pradesh that a 9 meter of Buffer is to be maintained if the lakes area is less than 25 acres .Hence buffer of 9 meter is to be maintained for Bum-Rukh-Ud-Dowla lake since the area of FTL of lake is 18.5 acres.

7. It is further submitted that lake guards are deployed at the lake for watch and ward at the lake, so that construction and demolition wastes are controlled at the lake.

8. It is submitted that initially lake was getting filled up with sewage from residential areas around the foreshore area of lake, however the sewage entering into the lake is successfully diverted out of the lake from December 2021 to the sewage treatment plants(STP) present at Miralam Tank which is in downstream side of Bum-Rukh-Ud-Dowla lake, also, there are 2 nos of STP's of 5MLD and 10 MLD capacity present at Miralam and there is another 40MLD STP construction is under process as informed by HMWSSB. Now the lake is free from sewage and presently lake is filled up with fresh water from recent monsoon (Photographs attached as Annexure-

V). It is also submitted that though previously the tank is used for drinking water purpose but at present the tank is being used as percolation tank and ground water recharge purpose. Presently Most of the drinking water requirement is met by Mission Bagheertha Program initiated by the Government.

9. Further, general maintenance of the lake bund is also taken up by clearing of thick bushes, unwanted trees on the bund which causes loosening of soil and weakening of bund itself. In addition we have also constructed weir on the right flank of tank to facilitate free flow of water.

10. As per the Revenue records, the tank is covered by Sy.No.50/1,50/2, 50/3, 50/6, 41, 40/1,42 of Bum-rukh-uddin-Dowla (V). It is learnt that most of the lands are patta lands and layout like Kings colony, Ekta colony, Raghavendra colony have come up surrounding the lake and they are also in the portion of the FTL/Buffer Zone.

11. The tank is fed by self catchment and no natural inlets are available for the lake. As part of restoration, Weir cum Sluice work was taken up in addition to existing Sluice(which was repaired and brought to working condition).Further, sewage from surrounded colonies coming into the lake is diverted by GHMC Maintenance Wing.

12. Due to existence of private lands in the FTL/Buffer Zone of the tank there is a constant threat from Pattadars and Plot Owners for filling lake and encroaching in the lake. Further as per the orders of Hon'ble NGT in O.A. No.614/2018 fencing to the lake was taken up as part of protection in which fencing was done for a length of 130 meters. Remaining fencing could not be taken up due to legal issues and local problems.

13. It is submitted that a petitioner named Ali Bin Mohammed Bhakam has approached the Hon'ble High Court, vide W.P. No._2052 of 2023, with the prayer that the respondents should not interfere with the petitioner's possession of his land in Sy.No.42 of Bum-rukh-uddin-Dowla village (Copy of the same is attached- **Annexure-IV**). The Order passed by the Hon'ble High Court on 28-3-2023 is extracted as follows:

"After hearing the learned counsel for the respective parties, this court is of the view that this writ petition can be disposed of by directing the respondents not to interfere with the petitioner's possession over the property in Sy. No.42 situated at Bumrukhuddindowla village, Rajendranagar Mandal, Rangareddy district, in any manner without following due process of law and by further directing that any orders that may be passed shall be preceded by issuance

of notice to the petitioner and after hearing all the stakeholders, the respondents are directed to pass appropriate orders in accordance with law".

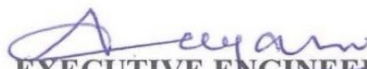
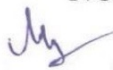
Armed with the Hon'ble High Court order, the Petitioner in that case is filling in Sy.No.42 with debris and thus altering the FTL contour of tank. In this connection, the site has been jointly inspected with Revenue, Town planning and Police Department on 24.01.2024, 31.01.2024 and 01.02.2024 and found that the Sy.No.42 of Bum-rukh-uddin-Dowla (V) is completely falling in FTL of tank.

14. In this connection, 2 Nos. of complaint were filed at Station House Officer, Mailardevpally Police Station (Copies of FIR's attached-**Annexure-V, VI**). However, officials of Police Department, Irrigation, GHMC, Revenue officers inspected the said dumping location in Survey No.42 of Bum-rukh-uddin-Dowla (V) and other constructions in layout.

15. It is submitted that, it is brought to notice of all departments like Registration Department for stoppage of Registration in said lands, Road and Transport Department for cancellation of registration of vehicles caught in the dumping activity and other correspondence to Revenue and GHMC Town planning Officials (Copy of same letters attached- **Annexure-VII**).

16. It is further submitted that the HYDRAA (Hyderabad Disaster Response and Assesst Protection Agency) has already demolished the constructions which came up in FTL/Buffer of tank in coordination with the Irrigation and Revenue Department on 10-8-2024 Photos are herewith attached as **Annexure-VIII**).

In view of the above it is to submit that; we are taking steps for protection of the tank and for restoration of the tank. This is submitted for kind information and taking necessary action in the matter.


EXECUTIVE ENGINEER,
NORTH TANKS DIVISION-GHMC
HYD.

EXECUTIVE ENGINEER
Irrigation & CAD Department
North Tanks Division
HYDERABAD

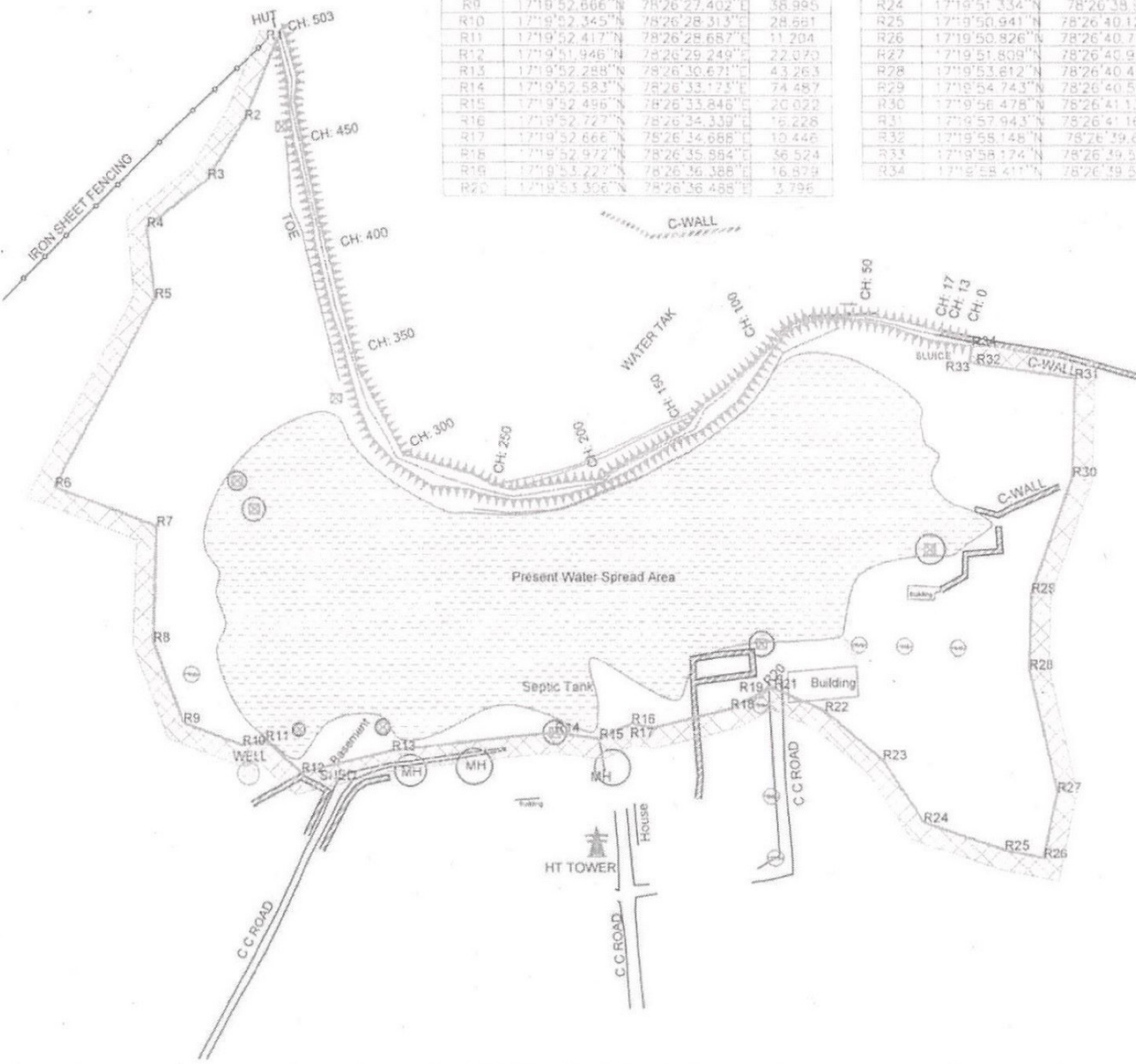
ANNEXURE - I

R1

5

Text	LATITUDE	LONGITUDE	DISTANCE
R1	17°20'28.81"N	78°26'26.81"E	0
R2	17°20'16.60"N	78°26'28.29"E	40.639
R3	17°20'0.737"N	78°26'27.744"E	31.917
R4	17°20'0.01"N	78°26'26.808"E	35.512
R5	17°19'58.966"N	78°26'28.938"E	32.406
R6	17°19'56.122"N	78°26'25.404"E	98.426
R7	17°19'55.571"N	78°26'26.97"E	49.292
R8	17°19'53.895"N	78°26'26.93"E	52.964
R9	17°19'52.666"N	78°26'27.402"E	58.995
R10	17°19'52.345"N	78°26'28.313"E	28.661
R11	17°19'52.417"N	78°26'28.687"E	11.204
R12	17°19'51.946"N	78°26'29.249"E	22.070
R13	17°19'52.288"N	78°26'30.671"E	43.263
R14	17°19'52.583"N	78°26'33.125"E	74.487
R15	17°19'52.496"N	78°26'33.846"E	20.022
R16	17°19'52.727"N	78°26'34.339"E	16.228
R17	17°19'52.666"N	78°26'34.668"E	10.446
R18	17°19'52.972"N	78°26'35.884"E	36.524
R19	17°19'53.222"N	78°26'36.388"E	16.879
R20	17°19'53.306"N	78°26'36.488"E	3.796

Text	LATITUDE	LONGITUDE	DISTANCE
R21	17°19'53.285"N	78°26'36.546"E	1.863
R22	17°19'52.957"N	78°26'37.349"E	25.730
R23	17°19'52.252"N	78°26'38.256"E	34.521
R24	17°19'51.334"N	78°26'38.91"E	34.091
R25	17°19'50.941"N	78°26'40.128"E	38.200
R26	17°19'50.826"N	78°26'40.715"E	17.746
R27	17°19'51.809"N	78°26'40.624"E	30.823
R28	17°19'53.612"N	78°26'40.477"E	57.103
R29	17°19'54.743"N	78°26'40.502"E	54.735
R30	17°19'56.478"N	78°26'41.136"E	58.553
R31	17°19'57.943"N	78°26'41.168"E	45.040
R32	17°19'58.148"N	78°26'39.66"E	44.998
R33	17°19'58.174"N	78°26'39.566"E	2.878
R34	17°19'58.411"N	78°26'39.596"E	7.171



NOTES:

1. ALL LEVELS ARE IN METRES.
2. DO NOT SCALE THE DRAWING.

LEGEND :

FULL TANK LEVEL (FTL)	—————
EXISTING FTL PILLAR	⊞
TOE LINE	——▲——
GPS CONTROL POINTS	⊠
BUND TOP	
BT ROAD	
CART TRACK	———
ROCK / BOULDERS	⊙
CHURCH / TEMPLE / MOSQUE	⊞
TOMB / CHHATRI / GRAVES	⊞
BORE WELL POINT	⊞
POWER LINE WITH POLE	⊞
TRANSFORMER	⊞
HT-TOWER	⊞
WATER SPREAD	⊞
WELL	⊞
BUILDINGS	⊞
COMPOUND WALL	⊞
INLET / OUTLET	⊞
TREE	⊞
CULVERT	⊞
DRAIN / STREAM	⊞
FENCING	⊞
RAILWAY TRACK	⊞
VILLAGE BOUNDARY	⊞
BUFFER ZONE 8m FROM FTL LINE	⊞

LAKE DETAILS:

1. WATER SPREAD AREA	: 8.915 Acres
2. AREA OF THE TANK UP TO FTL	: 18.575 Acres
3. WATER LEVEL	: +100.032
4. FULL TANK LEVEL (FTL)	: +101.650
5. FULL TANK LEVEL PERIMETER	: 1597.793m
6. BUND LENGTH	: 503.000m
7. DATE OF SURVEY	: 28-02-2014

Rev.	Description	Date	Signature
R1	Draft Copy		

Client : **GREATER HYDERABAD MUNICIPAL CORPORATION**

Project : **SURVEY OF LAKES IN GHMC AREA**

Title : **PLAN OF BOMRUKUD-DOWLA LAKE (HUDA PARK) (ID-2935) BOMRUKUD-DOWLA VILLAGE, GANDIPET MANDAL**

Consultants :	<p>aarvee associates architects and engineers & surveyors pvt.ltd. Surveyors & Engineers, Gandipet, Hyderabad-500084, India. Tel: +91 90 24 71110 Fax: +91 40 2370177 Email: info@aarveeassociates.com</p>	Scale	1:1000
Prepared		K.Yesuraju	
Drawn		E.Radhika	
Checked		M. Jagadeesh	
Approved		Ch.Lingaiah	
Dr. No.	AA/IRR/1440ID - 2935	Sheet No.	1

8/12/22, 1:09 PM

ANNEXURE-II^{HMDA-Lakes}

Lakes

Lakes

District: Rangareddy

Mandal/Circle: Rajendranagar

Village: --Select Village--

Lake ID

Lake Name:

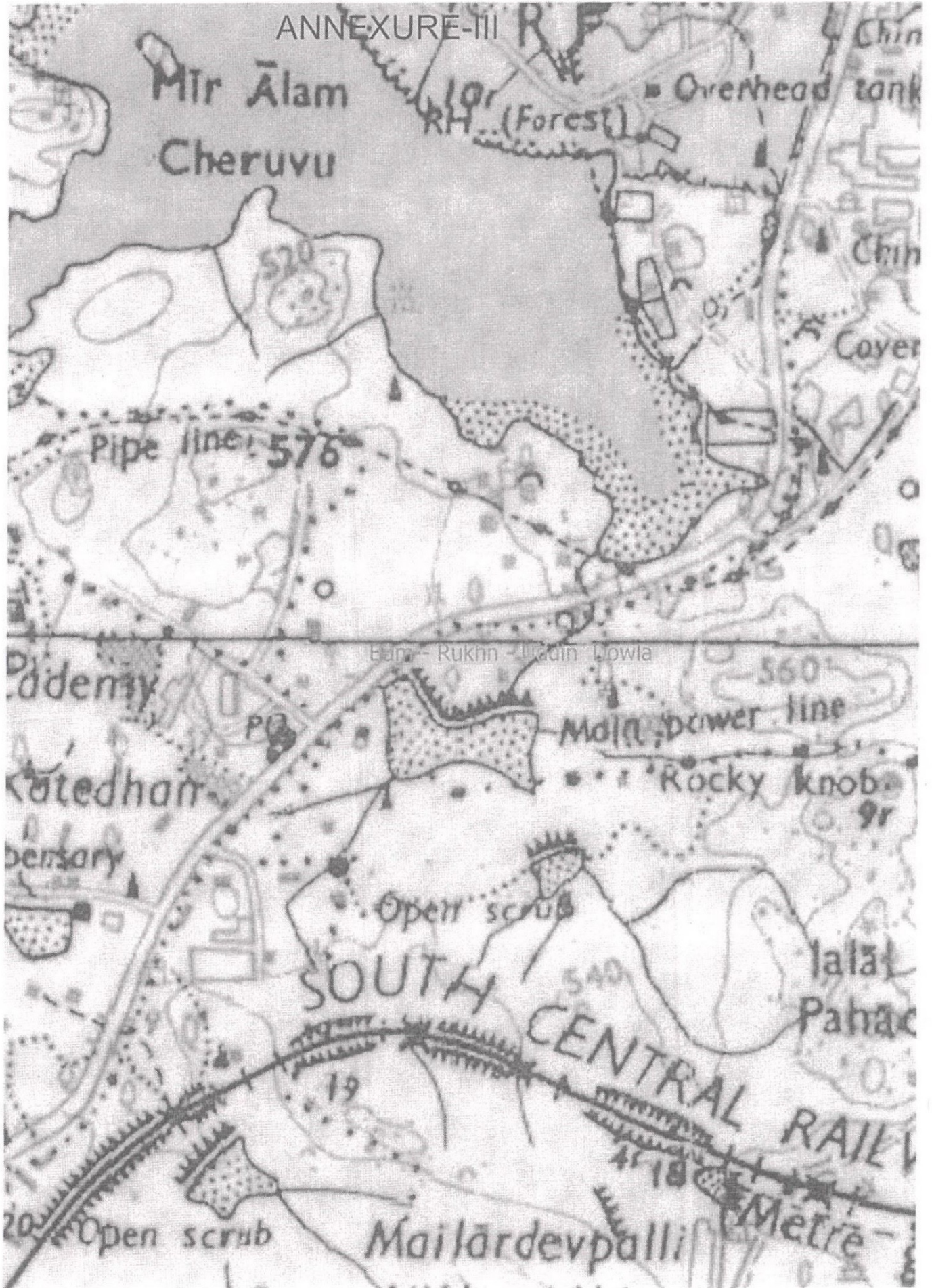
Search

Search

ALL

Sl. No.	District	Mandal	Village	Name of Lake	Local ID	Date of Declaration	Date of Visit	PT	CADASTRAL	Surface Area in Hectares
1	Rangareddy	Rajendranagar	Mailardeve Pally	Palle cheruvu	2951	13-10-2020		Click	Click	
2	Rangareddy	Rajendranagar	BUMRUKNUDOWLA	Bomrukud-Dowla Lake(HUDA Park Lake)	2935	17-10-2017		Click	Click	
3	Rangareddy	Rajendranagar	Upperpally	Pedda Talla Kunta	2950	25-09-2020		Click	Click	
4	Rangareddy	Rajendranagar	Ibrahimbagh	Pedda Cheruvu	2927	07-06-2014		Click	Click	
5	Rangareddy	Rajendranagar	Gagan Pahad	Mamidla Kunta	2931	07-06-2014		Click	Click	
6	Rangareddy	Rajendranagar	Gagan Pahad	Brahman Cheruvu	2930	23-07-2014		Click	Click	
7	Rangareddy	Rajendranagar	Katedhan	Pale Cheruvu	2943	16-10-2014		Click	Click	
8	Rangareddy	Rajendranagar	Katedhan	Suleman Cheruvu	2928	03-12-2014		Click	Click	
9	Rangareddy	Rajendranagar	Katedhan	Marsabai Kunta	2941	17-12-2015		Click	Click	

ANNEXURE-III



GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Municipal Administration and Urban Development Department – Andhra Pradesh Building Rules, 2012 – Orders – Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (M) DEPARTMENT

G.O.Ms.No.168

Dated: 07.04.2012

Read the following:

1. G.O.Ms.No.483 M.A & U.D. Department, dated 24-08-1998
2. G.O.Ms.No.541 M.A & U.D. Department, dated 17-11-2000
3. G.O.Ms.No.33 M.A & U.D. Department, dated 03-03-2001
4. G.O.Ms.No.86 M.A & U.D. Department, dated 03-03-2006
5. G.O.Ms.No.171 M.A & U.D. Department, dated 19-04-2006
6. G.O.Ms.No.623 M.A & U.D. Department, dated 01-12-2006
7. G.O.Ms.No.17 M.A & U.D. Department, dated 10-01-2007
8. G.O.Ms.No.678 M.A & U.D. Department, dated 07-09-2007
9. G.O.Ms.No.736 M.A & U.D. Department, dated 03-10-2007
10. G.O.Ms.No.744 M.A & U.D. Department, dated 04-10-2007
11. G.O.Ms.No.279 M.A & U.D. Department, dated 01-04-2008
12. G.O.Ms.No.281 M.A & U.D. Department, dated 01-04-2008
13. G.O.Ms.No.302 M.A & U.D. Department, dated 15-04-2008
14. G.O.Ms.No.569 M.A & U.D. Department, dated 23-08-2008
15. G.O.Ms.No.249 M.A & U.D. Department, dated 16-03-2009
16. G.O.Ms.No.450 M.A & U.D. Department, dated 13-10-2010
17. G.O.Ms.No.34 M.A & U.D. Department, dated 22-01-2011
18. G.O.Ms.No.45 M.A & U.D. Department, dated 28-01-2011
19. G.O.Ms.No.82 M.A & U.D. Department, dated 21-02-2011

-- o0o --

ORDER:

1. In the references read above, Government have issued Comprehensive Building Rules and other related rules which are applicable to Municipal Corporations, Municipalities, Nagar Panchayats and areas covered by Urban Development Authorities in the State. These Building Rules are regulating the building activities in above areas.
2. Government consider that there is a need to bring comprehensive and uniform building stipulations in the State and therefore decided to issue Andhra Pradesh Buildings Rules.
3. A copy of this Order is available on the Internet and can be accessed at the address <http://goir.ap.gov.in/>.
4. The following notification shall be published in an Extraordinary issue of Andhra Pradesh Gazettee dated:09-04-2012.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. SAM BOB
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner, Printing, Stationery & Stores Purchase Department, Hyderabad
for Publication of the Notification in the Gazettee and furnish 1000 copies.
The Director of Municipal Administration, Hyderabad A.P, Hyderabad,
The Director of Town & Country Planning, A.P. Hyderabad,
The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad,
The Metropolitan Commissioner,
Hyderabad Metropolitan Development Authority, Hyderabad,
All Vice Chairmen of Urban Development Authorities,

P.T.O.

All Municipal Commissioners in the State through Director of Municipal Administration, Hyderabad A.P, Hyderabad,
 The Chairman & Managing Director, APTRANSCO, AP, Hyderabad,
 The Commissioner & Inspector General of Registration & Stamps, A.P Hyderabad.
 The Managing Director, Hyderabad Metro Water Supply & Sewerage, Hyderabad.

Copy to:

The Law (A) Department, (2 copies)
 The Revenue (R&S) Department,
 The Energy Department.
 SF/SC

//FORWARDED BY ORDER//

SECTION OFFICER

NOTIFICATION

In exercise of the powers conferred by **Section 585 read with 592 of the Greater Hyderabad Municipal Corporation Act, 1955; Proviso under sub section (1) read with sub section (2) of Section 14, 32, 46 and 58 of the Andhra Pradesh Urban Areas (Development) Act, 1975; Section 56 (1) of Hyderabad Metropolitan Development Authority (HMDA) Act, 2008; Section 18 of the Andhra Pradesh Municipal Corporations Act, 1994; Section 326 of the Andhra Pradesh Municipalities Act, 1965 and Section 44 (1) of the Andhra Pradesh Town Planning Act, 1920 and in supersession of all the existing rules on the subject**, the Government of Andhra Pradesh hereby issue the following rules applicable to all Urban Development Authority areas and Urban Local Bodies together with Gram Panchayat areas in the State covered in Master Plans / General Town Planning Schemes / Outline Development Plans.

RULES

1. SHORT TITLE, APPLICABILITY & COMMENCEMENT:

- (a) These Rules may be called '**The Andhra Pradesh Building Rules - 2012**'.
- (b) They shall apply to the building activities in the areas falling in;
 - (i) Hyderabad Metropolitan Development Authority (HMDA),
 - (ii) All Urban Development Authorities,
 - (iii) All Municipal Corporations,
 - (iv) All Municipalities,
 - (v) All Nagar Panchayats,
 - (vi) Gram Panchayat areas covered in Master Plans/General Town Planning Schemes notified under Andhra Pradesh Town Planning Act, 1920 and
 - (vii) Industrial Area Local Authority (IALA) / Special Economic Zone (SEZ) notified by Government.
- (c) These rules shall apply to all building activity. All existing rules, regulations, byelaws orders that are in conflict or inconsistent with these Rules shall stand modified to the extent of the provisions of these rules.
- (d) They shall come in to force from the date of publication in the Andhra Pradesh Gazettee.

2. DEFINITIONS: In these rules,

- (a) '**Competent Authority**' means:
 - (i) The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority in HMDA area exclusive of Greater Hyderabad Municipal Corporation (GHMC) Area,
 - (ii) The Commissioner, Greater Hyderabad Municipal Corporation (GHMC)

- (iii) The Vice Chairman of the respective Urban Development Authority.
 - (iv) The Director of Town & Country Planning in case of Municipal Corporations, Municipalities, Nagara Panchayats not covered in Urban Development Authorities and Gram Panchayat areas covered in Master Plans / General Town Planning Schemes notified under Andhra Pradesh Town Planning Act, 1920.
- (b) **'Enforcement Authority'** means:
- (i) The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority.
 - (ii) The Vice Chairman of the respective Urban Development Authority.
 - (iii) The Commissioner of respective Urban Local Body.
 - (iv) The Executive Authority of the Gram Panchayat.
 - (v) The Executive Authority of the Special Unit created as the case may be for the purpose of sanctioning and monitoring building and development activity, as applicable.
- (c) **'Group Development Scheme'** is reckoned as development of Residential Buildings in a Campus or Site of 4000sq.m and above in area and could be row houses, semi-detached, detached Houses, Apartment blocks or High-Rise buildings or mix or combination of the above.
- (d) **'Group Housing'** means the development of building having 5 or more multiple dwelling units and common services on a given site or plot in a single or multiple blocks without customary subdivision of land by way of individual plots.
- (e) **'Height of Building'** means height measured from the abutting road and in case of undulated terrain height can be considered as average of the corresponding ground level. The parapet wall, staircase head room, lift room, water tank are excluded from the height of the building.
- (f) **'High-Rise Building'** means a building with 18m or more in height. However, chimneys, cooling towers, boiler rooms, lift machine rooms, cold storage and other non-working areas in case of industrial buildings and water tanks and architectural features in respect of other buildings are excluded.
- (g) **'Parking Complex/Parking Lot'** means premises either built or open which is utilized purely for parking of vehicles permitted in specific areas.
- (h) **'Sanctioning Authority'** means:
- (i) The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority.
 - (ii) The Vice Chairman of the respective Urban Development Authority.
 - (iii) The Commissioner of respective Urban Local Body.
 - (iv) The Executive Authority of the Gram Panchayat.
 - (v) The Executive Authority of the Special Unit created as the case may be for the purpose of sanctioning and monitoring building and development activity, as applicable.
- (i) **'Transferable Development Right (TDR)'** means an award specifying the built up area an owner of a site or plot can sell or dispose or utilize elsewhere, in lieu of surrendering land free of cost which is required to be set apart or affected for public purpose as per the Master Plan or in road widening or covered in recreational use zone, etc. The award is in the form of a TDR Certificate issued by the Competent Authority.

Terms and expressions which are not defined in these Rules shall have the same meaning as in the respective rules / regulations / by-laws of the respective local authorities and as defined in the National

Building Code as the case may be, unless the context otherwise requires.

3. RESTRICTION OF BUILDING ACTIVITY IN THE VICINITY OF CERTAIN AREAS:

(a) Water Bodies

- (i) No building / development activity shall be allowed in the bed of water bodies like river or nala and in the Full Tank Level (FTL) of any lake, pond, cheruvu or kunta / shikam lands.

Unless and otherwise stated, the area and the Full Tank Level (FTL) of a Lake / Kunta shall be reckoned as measured and as certified by the Irrigation Department and Revenue Department.

- (ii) The above water bodies and courses shall be maintained as Recreational/Green Buffer Zone and no building activity shall be carried out within:

(1) 100m from the boundary of the River outside the Municipal Corporation / Municipality / Nagara Panchayat limits and 50m with in the Municipal Corporation / Municipality / Nagara Panchayat limits. The boundary of the river shall be as fixed and certified by the Irrigation Department and Revenue Department.

(2) 30m from the FTL boundary of Lakes / Tanks / Kuntas of area 10Ha and above.

(3) 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands;

(4) 9m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width more than 10m.

(5) 2m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width up to 10m.

- (iii) Unless and otherwise specified in the Master Plan / Zonal Development Plan.

(1) In case of (ii) (1) & (2) above, the buffer zone may be utilised for road of minimum 12m width, wherever feasible.

(2) In case of (ii) (2) above, in addition to development of recreational / green belt along the foreshores, a ring road or promenade of minimum 12m may be developed, wherever feasible.

(3) The above buffer zone to be left may be reckoned as part of tot lot or organized open space and not for setback requirements.

- (iv) In case of Protection of Catchment area of Osmansagar and Himayatsagar lakes covered under the G.O.Ms.No.111 MA dated 08.03.1996, the restrictions on building and development activity imposed there in shall be applicable in Hyderabad Metropolitan Development Authority (HMDA) area.

- (v) In case of areas along the Sea Coast, the Coastal Regulation Zone (CRZ) regulations shall be followed.

(b) Railways

The distance between the Railway Property Boundary and the edge of the building shall be 30m as per Indian Railways Works Manual or as per No Objection Certificate (NOC) given by the Railway Authorities.

(c) Electrical Lines

- (i) In case of sites in the vicinity of High Tension Electricity Transmission Lines besides taking other safety precautions, a minimum safety distance (both vertical and horizontal) of 3m shall be maintained between the building and the High Tension Electricity

Lines and 1.5m shall be maintained between the building and the Low Tension Electricity Lines.

- (ii) In case of Electricity Tower lines, the land all along below the tower line shall be developed as green belt to an extent of the width of tower base and on either side of green belt there shall be a minimum of 10m wide roads or as defined in the Master Plan.

(d) **Airport**

(i) **Building Restrictions**

- (1) For building activity within the Restricted Zone / Air Funnel Zone near the airport, necessary clearance from the concerned Airport Authority shall be obtained.
- (2) The building heights and other parameters shall be regulated as per the stipulations of the Airport Authority of India as notified in Gazette of India Extraordinary (S.O.1589) dated 30-06-2008 and as amended from time to time by Ministry of Civil Aviation, Government of India.
- (3) Irrespective of their distance from the aerodrome, even beyond 22km limit from the Aerodrome Reference Point, no radio masts or similar installation exceeding 152m in height shall be erected except with the prior clearance from Civil Aviation Authorities.
- (4) In respect of any land located within 1000m from the boundary of Military Airport no building is allowed except with prior clearance from the concerned airport authority with regard to building height permissible and safe distance to be maintained between the building and boundary of the aerodrome.

(ii) **Other Structures**

- (1) No chimneys or smoke producing factories shall be constructed within a radius of 8km from the Airport Reference Point.
- (2) Slaughter House, Butcheries, Meat shops and Solid Waste Disposal Sites and other areas for activities like depositing of garbage which may encourage collection of high flying birds, like eagles and hawks, shall not be permitted within 10 km from the Airport Reference Point.
- (3) Within a 5km radius of the Aerodrome Reference Point, every structure/installation/building shall be designed so as to meet the pigeon/bird proofing requirement of the Civil Aviation Authorities. Such requirement may stipulate the prohibition of any cavity, niche, or other opening on the exterior of such building/installation/structure so as to prevent the nesting and habitation of pigeon or other birds.

(e) **Provisions laid under Environmental Impact Assessment Notification-2006:**

As per the provisions laid under the EIA Notification S.O.1533, Dt.14.9.2006 and it's amendment dt.01.12.2009 issued by MOE&F, GOI and Notifications issued from time to time with reference to "Building / Construction Projects/ Area Development Projects and Townships" complying with the following threshold limits fall under category B and are **required to obtain prior Environmental Clearance (EC) from State Environmental Impact Assessment Authority (SEIAA), Ministry of Environment and Forests, Government of India.**

[3296]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY ,THE TWENTY EIGHTH DAY OF MARCH
TWO THOUSAND AND TWENTY THREE

PRESENT

THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION NO: 2052 OF 2023

Between:

All Bin Mohammed Bahakam, S/o Mohd Bin All Aged about- Years, Occ-
Business, R/o H. No. 13-1-325, Allahbanda, Mangalhat, Hyderabad, 500006
...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary Municipal Administration And Urban Development Department Secretariat Hyderabad
2. The Metropolitan Commissioner, C/o Hyderabad Metropolitan Development Authority Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
3. The Deputy Commissioner, / Concerned Officials, Rajendernagar Municipal Corporation, Near BSNL Office, Rajendranagar Mandal, Hyderabad, Telangana 500032
4. The Chief Engineer (Irrigation), Hyderabad I and CAD Department, Second Floor, Erramanzil, Hyderabad
5. The Tehsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar Rangareddy District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or orders particularly a writ in the nature of Writ of Mandamus declaring the action of the official respondents in interfering with the peaceful possession and enjoyment of land admeasuring Ac. 06-00 Gts in survey number 42 situated at Bumrukudowla village, Rajendernagar Mandal, Ranga Reddy District as illegal without the authority of law in violation of the fundamental rights guaranteed under Article 14, 19 and the constitutional rights guaranteed under Article 300A of the Constitution of India, and pass such other order or orders as this Honble court may deem fit and proper in the circumstances of the case and declare the actions of the respondents totally illegal, arbitrary, against the principles of natural justice.

Counsel for the Petitioner : SRI PAWAN KUMAR AGARWAL

Counsel for the Respondent 1: GP FOR MCPL ADMN URBAN DEV

Counsel for the Respondent 2: MR. V. NARSIMHA GOUD, SC

Counsel for the Respondent 3: GP FOR HMDA

Counsel for the Respondent 4 : GP FOR IRRIGATION

Counsel for the Respondent 5: GP FOR REVENUE

The Court made the following: ORDER

HON'BLE SRI JUSTICE C.V.BHASKAR REDDY

WRIT PETITION No.2052 of 2023ORDER:

This writ petition is filed seeking the following relief:

".....pleased to issue an order or orders particularly a writ in the nature of Writ of Mandamus declaring the action of the official respondents in interfering with the peaceful possession and enjoyment of land admeasuring Ac 06-00 Gts in survey number 42 situated at Bumrukudowla village Rajendranagar Mandal Ranga Reddy District as illegal without the authority of law in violation of the fundamental rights guaranteed under Article 14 19 and the constitutional rights guaranteed under Article 300A of the Constitution of India and pass such other order or orders as this Honble court may deem fit and proper in the circumstances of the case and declare the actions of the respondents totally illegal arbitrary against the principles of natural justice pass."

2. Heard learned Counsel for the petitioner, learned Assistant Government Pleaders for Irrigation and Revenue and Mr. V. Narsimha Goud, learned Standing Counsel appearing for respondent No.2.

3. It is the case of the petitioner that petitioner along with his family members are the absolute owners and peaceful possessors of land admeasuring Ac.6-00 guntas in Sy.No.42 situated at Bum Ruknudowla Village, Rajendranagar Mandal, Ranga Reddy District and the said property was obtained through an oral gift in the year 1984. It is stated that as per sethwar one Mir Osman Ali Khan was the pattedar of the land admeasuring Ac.12-32 guntas in Sy.No.42 of Bum Ruknudowla Village, Rajendranagar Mandal, Ranga Reddy District and as per the

A.P.(Telangana Area) General Clauses Act 1308-F, the properties in Bum Ruknudowla are listed as private properties of H.E.H. the Nizam and other revenue record including takhta (B) record for the year 1980 from the Tahsildar Office, Rajendranagar, clearly shows that the land is in possession of private parties and the Government is not in physical possession of the same. It is stated that as per the proceedings of the Land Reforms Tribunal in proceedings CC.No.UR/275/75 dated 28.09.1990, the land is computed under private estate of one Mir Osman Ali Khan and as per the said proceedings, Sy.No.42 of Bum Ruknudowla Village has been concluded to be private land as per the instructions of the District Land Reforms Officer, Hyderabad District in his Lr.No.LC.Hyd/8739/76, dated 19.04.1977. It is stated that when the respondents tried to interfere with the possession of the petitioner, the petitioner's father along with fourteen others filed W.P.No.8020 of 2005 on the file of this Court and this Court disposed of the matter directing the respondents not to demolish the houses in question without following due process of law. Even after the directions issued by this Court, the respondents are interfering with the peaceful possession of the petitioner. It is stated that when the respondents tried to interfere with the petitioner's possession, he has submitted several representations dated 07.10.2022 and 18.11.2022 on the file of

the HMDA, Municipal authorities and irrigation department requesting them not to interfere with the peaceful possession of the petitioner but the respondent authorities violating the order passed by this Court are trying to interfere with the petitioner's property and frequently taking steps to encroach upon the petitioner's land which is forming part of S.No.42 stating that it is a part of Sy.No.50 of the Government land.

4. Learned Assistant Government Pleader for Irrigation has submitted that the Government interest is also involved over the subject property and unless a detailed enquiry has been conducted, the petitioner cannot claim the subject property as ancestral property or he has succeeded the same.

5. The grievance of the petitioner is that the respondents without any authority and without issuing any notice are frequently interfering with the peaceful possession of the petitioner and causing inconvenience and hardship to him and the said action of the respondents amounts to illegal, arbitrary and violation of Article 21 and 300-A of the Constitution of India.

6. After hearing the learned counsel for the respective parties, this Court is of the view that this writ petition can be disposed of by directing the respondents not to interfere with the petitioner's possession over the

property in Sy.No.42 situated at Bumrukudowla Village, Rajendranagar Mandal, Ranga Reddy District, in any manner without following due process of law and by further directing that any orders that may be passed shall be preceded by issuance of notice to the petitioner and after hearing all the stakeholders, the respondents are directed to pass appropriate orders in accordance with law.

7. With the above observations, this Writ petition is disposed of. No order as to costs.

As a sequel, the miscellaneous petitions pending, if any, shall stand closed.

SDI-A.V.S.PRAŠAD
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary Municipal Administration And Urban Development Department Secretariat, State of Telangana, Hyderabad
2. The Metropolitan Commissioner, C/o Hyderabad Metropolitan Development Authority Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
3. The Deputy Commissioner, / Concerned Officials, Rajendranagar Municipal Corporation, Near BSNL Office, Rajendranagar Mandal, Hyderabad, Telangana 500032
4. The Chief Engineer (Irrigation), Hyderabad I and CAD Department, Second Floor, Erramanzil, Hyderabad
5. The Tehsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar Rangareddy District
6. One CC to SRI PAWAN KUMAR AGARWAL Advocate [OPUC]
7. Two CCs to GP FOR MCPL ADMN URBAN DEV ,High Court for the State of Telangana. [OUT]
8. Two CCs to GP FOR HMDA ,High Court for the State of Telangana. [OUT]
9. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
10. Two CCs to GP FOR IRRIGATION ,High Court for the State of Telangana. [OUT]
11. One CC to MR. V. NARSIMHA GOUD, Advocate [OPUC]
12. Two CD Copies

EDS
GJP

HIGH COURT

DATED:28/03/2023

ORDER

WP.No.2052 c f 2023



DISPOSING OF THE WRIT PETITION WITHOUT COSTS

A handwritten signature in black ink, written in a cursive style. The signature is slanted and appears to be the name of the judge who issued the order.



FIRST INFORMATION REPORT

T.S.P.M. Orders 470,500

(Under Section 154 and 157 Cr.P.C)

1. District Cyberabad P.S. Mailardevpally Year 2024 FIR No. 117/2024 Date 02-02-2024

2. Acts & Section(s): 447,427 IPC,

3. a) Occurrence of Offence: Day Friday Date & Time From _____

Date & Time To _____ Prior To 02-02-2024 Time Period 20:00:00

b) Information Received at P.S.: Date & Time 02-02-2024 20:30

General Diary Reference: Entry No 31 Date & Time 02-02-2024 20:30

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 1 km, West Beat No. _____

b) Address Place Sy No 42 Area/Mandal Rajendra Nagar Street/Village Mailardevpally
Village

City/District Cyberabad State Telangana PIN _____

c) In case, outside the limit of this Police Station, then

Name of P.S. _____ District _____

6. Complainant / Informant:

a) Name Narayana A

b) Father's /Husband's Name _____

c) Date/Year of Birth _____ Age _____

d) Nationality India e) Caste _____

f) Passport No _____ Date of Issue _____ Place of Issue _____

g) Occupation _____ Mobile No. _____

h) Address House No 3Rd Floor
M.G Road Area/Mandal Secunderabad Street/Village
Buddha Bhavan

City/District RANGA REDDY State TELANGANA PIN _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No : 1

a) Name Unknown

b) Father's /Husband's Name

c) Occupation d) Caste e) Gender

f) Age Nationality

g) Address

House No Street/Village Area/Mandal

City/District State PIN

h) Phone(Off) Phone(Resi) Cell No

i) Email

Physical features, deformities and other details of the Suspect:

S. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1						

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of Offence				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant:

No dealy

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary):

.....

10. Total value of property stolen:

11. Inquest Report/ U.D. Case

12. Contents of the complaint / statement of the complainant or informant:

IN THE COURT OF THE HONBLE XII ADDL METROPOLITAN
MAGISTRATE CYBERABAD AT RAJENDRANAGAR

Honored Sir,

On 02.02.2024 at 2030 hours received complainant From Sri. A. Narayana, B. Tech, Executive Enjoining, North Tanks Division, 3rd floor, Buddha Bhavan, M.G. Road, Secundrabad. in which reads as under follows.

Facts of the case are that on 02.02.2024 at 2030 hours received a complainant from Sri. A. Narayana, B. Tech, Executive Enjoining, North Tanks Division, 3rd floor, Buddha Bhavan, M.G. Road, Secundrabad, in which he stated that he inspected the Govt. Land in Sy. No. 42 of Bum-rukhu -uddin-Dowla (V) and noticed that some person (s) are criminal trespassed in the above with vehicles Br. Nos. TS05 UA7752, 2) TS12UC2964, 3) TS07JB5769, 4) TS12EU8420, 5) AP03U3062, 6) AP09V9846, 7) AP09V1204, 8) AP36X0897, 9) AP29W3213, 10) CG06M0641 and dumping of debris to occurring FTL/Buffer of Bum-rukhu-udding Dowla. Hence, he requested to take necessary action in this regard. Hence the FIR Hence the FIR.

Received On 02.02.2024 at 20:30 hours

As per the contents of the above petition, I registered case in Cr. No. 117/2024 U/s 447,427 IPC. and the investigation entrusted to Ramulu SIP

Sd/-

Station House Officer,
PS Mailardevpally, Cyberabad.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No: _____

- | | | | |
|---|-------|----------------|---------------------------|
| 1) Registered the case and took up the investigation or | Name | NARSING RAMULU | |
| 2) Directed to take up the Investigation or | Rank: | SI | No. 19221 |
| 3) Refused investigation due to _____ | | | |
| 4) Transferred to P.S _____ District _____ | | | on point of jurisdiction. |

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.,

R.O.A.C

14. Signature / Thumb impression of the
- complainant / informant.

Signature of Officer in charge, Police
Station



FIRST INFORMATION REPORT

T.S.P.M. Orders 470,500

(Under Section 154 and 157 Cr.P.C)

1. District Cyberabad P.S. Mailardevpally Year 2024 FIR No. 207/2024 Date 05-03-2024

2. Acts & Section(s): 447,430 IPC, 3 PDPPA,

3. a) Occurrence of Offence: Day Tuesday Date & Time From _____

Date & Time To _____ Prior To 05-03-2024 Time Period 20:00:00

b) Information Received at P.S.: Date & Time 05-03-2024 21:00

General Diary Reference: Entry No 45 Date & Time 05-03-2024 21:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 2 km, North-West Beat No. _____

b) Address Place at Sy. No. 42, at Bum rukh Uddin Dowia, Mailardevpally Area/Mandal Rajendra Nagar Street/Village Mailardevpally Village

City/District Cyberabad State Telangana PIN _____

c) In case, outside the limit of this Police Station, then

Name of P.S. _____ District _____

6. Complainant / Informant:

a) Name Viswam Kumar D

b) Father's /Husband's Name _____

c) Date/Year of Birth _____ Age _____

d) Nationality India e) Caste _____

f) Passport No _____ Date of Issue _____ Place of Issue _____

g) Occupation Engineers Mobile No. 9908017193

h) Address House No _____ Area/Mandal Rajendranagar Street/Village _____

City/District RANGA REDDY State TELANGANA PIN _____

7. Details of known/suspected/unknown accused with full particulars:

Serial No : 1

a) Name Ali bin Mohammad bhakam

b) Father's /Husband's Name _____

c) Occupation _____ d) Caste _____ e) Gender Male

f) Age _____ Nationality India

g) Address _____

House No _____ Street/Village _____ Area/Mandal _____

City/District _____ State _____ PIN _____
 h) Phone(Off) _____ Phone(Res) _____ Cell No _____
 i) Email _____

Physical features, deformities and other details of the Suspect:

S. No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1						

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habbit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of Offence				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant:

No Delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary):

10. Total value of property stolen:

11. Inquest Report/ U.D. Case

12. Contents of the complaint / statement of the complainant or informant:

IN THE COURT OF THE HONBLE XII ADDL METROPOLITAN
MAGISTRATE CYBERABAD AT RAJENDRANAGAR

Honored Sir,

On 05.03.2024 at 21:00 hours received from Sri. D.Viswam Kumar, Asst Executive Engineer, Tanks joining, North Tanks Division 9908017193.in which reads as under follows.

Facts of the case are that on 02.02.2024 at 2030 hours received a complainant from Sri. D.Viswam Kumar, Asst Executive Engineer, Tanks joining, North Tanks Division 9908017193, in which he stated that one person by Name Ali Bin Mohammad Bhakam is Involvement in the Filling Of FTL and disturbing the nature of the water body and as per notice issued to him is clear that he has involved in the dumping of the FTL land he has involved in the act of filling which has led to closure of outlet of tank and reducing the capacity of tank by dumping gravel debris and may lead to inundation of upstream colonies in the future if not restore, it is also seen that he has removed the fencing poles laid for the protection of the lake thus damaging the Govt. Property, Mailardevpally, Hence complainant requested to take necessary action in this regard. Hence the FIR, Hence FIR.

Received 05.03.2024 at 21:00 hours

As per the contents of the above petition, I registered a case with Cr. No. 207/2024 U/s U/s 447,430 I
PC And Sec 3 Of PDPP Act.and investigation entrusted to Ramulu SIP

Sd/-

Station House Officer,
PS Mailardevpally, Cyberabad.

13. Action taken:

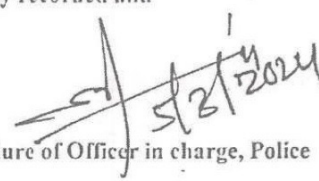
Since The above information reveals commission of offence(s) U/s as mentioned at item No: _____

- 1) Registered the case and took up the investigation or Name NARSING RAMULU
- 2) Directed to take up the Investigation or Rank: SI No. 19221
- 3) Refused investigation due to _____
- 4) Transferred to P.S _____ District _____ on point of jurisdiction:

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and
a copy given to the complainant /informant, free of cost.

R.O.A.C

14. Signature / Thumb impression of the
complainant / informant.


Signature of Officer in charge, Police
Station

Name PENDEM MADHU

Rank Inspector No- _____

15. Date and time of dispatch to the court: _____

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

26

To,
The Station house officer,
Mailardevpally Police station
Mailardevpally

05-03-2024

Sir,

Sub:- GHMC -- WB -- Bum-rukh-uddin-Dowla - damaging the Govt Property,
obstruction to water flow and illegal dumping by vehicles in FTU Buffer of tank
and filling up tank -- Requested to initiate action --Reg

Ref:- 1. Hon'ble High Court WP.No 2052 of 2023 dt 28 03 2023
2. Notice to Ali Bin Mohammad Bhakam Dt 07.02.2024
3. Letter of Ali Bin Mohammad Bhakam Dt 12.02.2024
4. Notice to Ali Bin Mohammad Bhakam Dt 23.02.2024

The Bum-Rukh-Uddin-Dowla is a tank in Bum-Rukh-Uddin-Dowla (V) situated at Lat
17°19'57.5", Long 78°26'29.778" situated opposite to NPA with an FTL area of 18 Acres

It is to submit that, one Ali Bin Mohammad Bhakam, the petitioner in vide W/P 1st cited
was issued notices by vide 2nd and 4th cited regarding his involvement in the filling of FTL and
disturbing the nature of the water body and as per notices issued to him it is clear that he has
involved in the dumping of the FTL land in Sy.No 42. copies of notices issued to Petitioner
attached

Further, it is also seen that the petitioner Ali Bin Mohammad Bhakam has involved in
the act of filling which has led to closure of outlet of tank and reducing the capacity of tank by
dumping gravel/ debris and may lead to inundation of upstream colonies in the future if not
restored, it is also seen that he has removed the fencing poles laid for the protection of the
lake thus damaging the Govt. property.

In view of the above, I request the Station House officer to take necessary action
against persons mentioned above for encroachment of lake bed by dumping of debris and
damaging govt property

Encl:- As above

Yours faithfully,

Received on 05/03/2024 at 10:04 AM

As per the contents of the
above petition, I registered
a case in CRNO 207/2024.

U/s 447, 430, 2pe and Sec 3 of PDPP Act -
and investigation entrusted to S.P. Ramly

D.Viswam Kumar,
Asst. Executive Engineer,
North Tanks Division
9908017193

[Signature]
05/03/2024

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT**

From
Sri A.Narayana, B.Tech.,
Executive Engineer,
North Tanks Division,
3rd Floor, Buddha Bhavan,
M.G.Road, Secunderabad.

To
The Regional Transport Office,
Attapur, 2-4-21/182/1, Inner Ring Road,
Near Pillar No.175 & 176,
Yadavareddy Nagar, Upperpally,
Telangana – 500 30.

Lr.No.EE/NTD/2024/

255

Dt. 2 .02.2024.

Sir,

Sub:- GHMC – WB – Bum-Rukh-Uddin-Dowla – Illegal dumping by vehicles in in FTL/Buffer of tank – Requested to take action –Reg.

* * * * *

It is to bring to your kind notice that, a lake named Bum-Rukh-Uddin-Dowla situated opposite to NPA with an area of 18 Acres. During recent times there is rampant dumping by unknown persons in the lake bed because of which the lake is getting filled up causing shrinkage of FTL of tank.

In this regard, we have found few vehicles involved in the act of filling the lake and the same has been intimated to police department and other department. However, we request you to seize the vehicles involved in the act of filling of lake. Photographs showing the vehicles during dumping are attached herewith. And vehicle numbers are given below.

1)TS05UA7752 2) TS12UC2964 3) TS07JB5769 4) TS12EU8420 5) AP03U3062 6) AP09V9846 7) AP09V1204 8) AP36X0897.

The request is to discourage the vehicles and the owners to avoid the filling at the lakes/water bodies.

This is submitted for information and taking necessary action in the matter.

Encl:- Photographs of Vehicles.

Yours faithfully,


Executive Engineer,
North Tanks Division, Hyd.

eb
42

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT**

From
Sri A.Narayana, B.Tech.,
Executive Engineer,
North Tanks Division,
3rd Floor, Buddha Bhavan,
M.G.Road, Secunderabad.

To
District Registrar,
For Rangareddy,
Office at Prashanth Nagar,
10A, Kukatpally,
Hyderabad – 500 072.

Lr.No.EE/NTD/2024/

254

Dt. 2.02.2024.

Sir,

Sub:- GHMC – WB – Bum-rukh-uddin-Dowla, Bum-rukh-uddin-Dowla (V) Rajendranagar (M), R.R.Dist – Requested to not take up registrations in the Sy.No.'s falling in FTL/Buffer of tank –Reg.

* * * * *

I invite your attention to the subject cited, wherein it is to inform that many patta lands are present in water bodies that are present in GHMC area. Because of patta lands, pattedars/land owners are resorting to tampering of FTL area by dumping of debris and also taking up illegal constructional activities. Due to which FTL area of the tank is being reduced and also the capacity of the tank inturnit is leading to urban flooding, inundation of colonies during the rainy season.

However, we are also continuously monitoring in and around lakes to stop the developmental activities such as dumping, constructions. And also addressing letters to concerned line departments like GHMC, Revenue and Police with specific request to not to give permission for constructions, so that the constructions of permanent (or) temporary nature may be discouraged.

In the view of the above we request you to not take up registration process in the Sy.Nos falling in FTL/Buffer of tank. The list of Sy.Nos affected by FTL/Buffer of tank are 50/1, 50/6, 41, 40/1, 42 of Bum-rukh-uddin-Dowla (V).

This is submitted for kind information and taking necessary action in the matter.

Encl: Cadastral map of Bum-rukh-uddin-Dowla lake

Yours faithfully,

Sd/-

**Executive Engineer,
North Tanks Division, Hyd.**

1. Copy to Sub-Registerar, Rajendranagar near NIRD for kind information.
2. Copy submitted to the Director, EV&DM, 7th Floor, Buddha bhavan, Secunderabad for information.


**Executive Engineer,
North Tanks Division, Hyd.**

e/ 42

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT**

From
Sri A.Narayana, B.Tech.,
Executive Engineer,
North Tanks Division,
3rd Floor, Buddha Bhavan,
M.G.Road, Secunderabad.

To
The Revenue Divisional Officer,
Rajendranagar Division.

Lr.No.EE/NTD/2024/ 331

Dt. 10 . 02 . 2024.

Sir,

Sub:- GHMC – WB – Bum-rukh-uddin-Dowla – Construction of permanent structures in FTL/Buffer of tank and filling of FTL – Requested to initiate action –Reg.

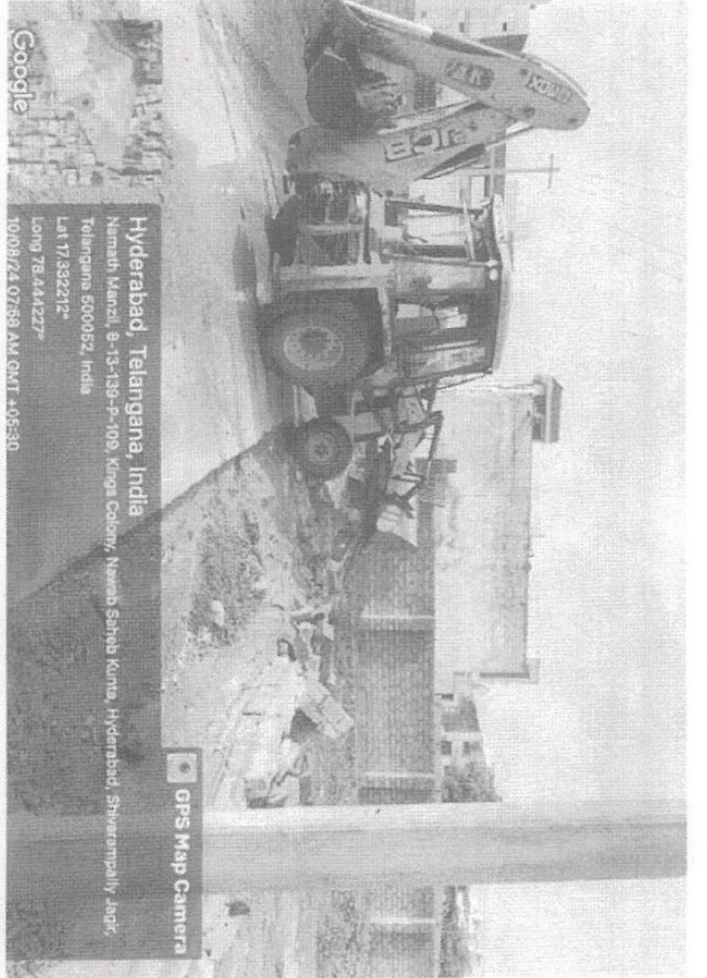
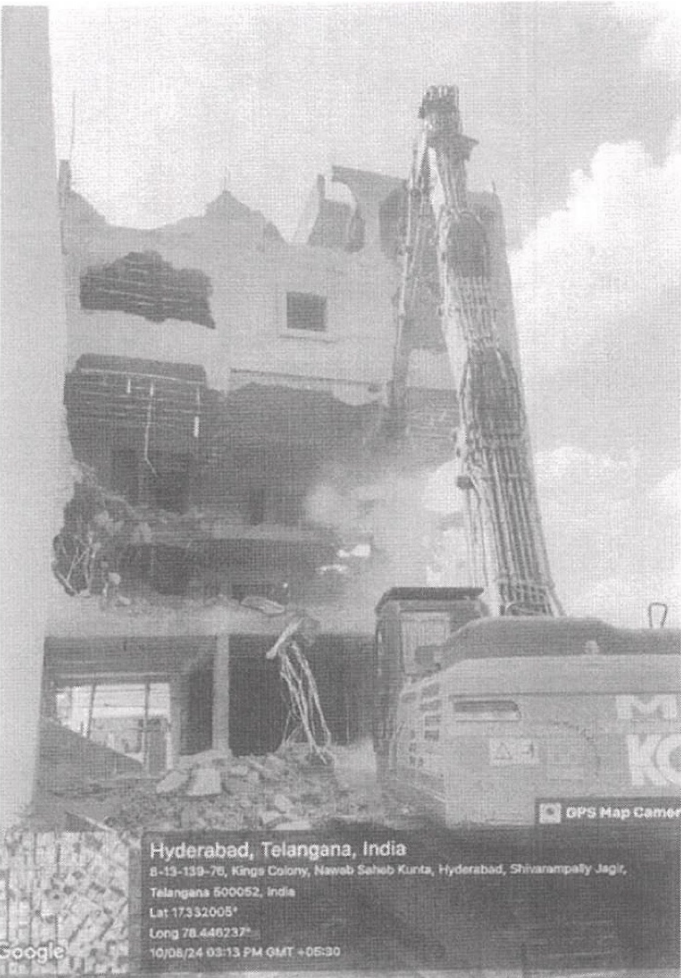
Ref:- Hon'ble High Court WP.No.2052 of 2023 dt.28.03.2023

I invite your attention to the subject cited, wherein it is to inform that few structures of permanent nature, sheds and also dumping of debris is occurring in FTL/Buffer of Bum-rukh-uddin-Dowla.

It is also to submit that a petitioner named Ali Bin Mohammed Bhakam has obtained orders from Hon'ble High Court vide cited where in the respondents including the office of undersigned to not to interfere with the petitioners possession of his land in Sy.No.42 of Bum-rukh-uddin-Dowla(V) (Copy of the same is attached). The Petitioners is resorting to filling of Sy.No.42 with debris and thus altering the FTL contour of tank.

In this connection, a site has been inspected and found that the Sy.No.42 of Bum-rukh-uddin-Dowla (V) is completely affected in FTL of tank. During the inspection we have also identified few vehicles and person who have involved in the dumping activity and following are the vehicles TS05UA7752 TS12UC2964, TS07JB5769, TS12EU8420, AP03U3062, AP09V9846, AP09V1204, AP36X0897 AP29W3213, CG06M0641 .Photographs of same is attached.

Further the letters are addressed Tahsildar, Town planning, GHMC, Police departments. But the work is going on and filling the FTL area, surplus weir portion. It leads to the breaching of bund and also inundation will take place and resulted the lives of people may be lost. As per Water land Act No. 10 of 2002 – under section 23 (1&2), the designated authority may notify the waterbodies, lakes etc and demarcate the boundaries permanently through department of the Government as per the Memoirs of the lake and shall take measures to evict and prevent encroachments (The designated officer is Tahsildar).





GPS Map Camera
 Shivarampally Jagir, Telangana, India
 Plot 4, Opp NPA, Raghavendra Nagar, Shivarampally Jagir, Hyderabad, Telangana 500052, India
 Lat: 17.332835°
 Long: 78.44316°
 10/08/24 02:25 PM GMT +05:30



GPS Map Camera
 Shivarampally Jagir, Telangana, India
 3A, Zone A, Raghavendra Nagar, Shivarampally Jagir, Hyderabad, Telangana 500052, India
 Lat 17.331535°
 Long 78.44372°
 10/08/24 09:26 AM GMT +05:30



GPS Map Camera
 Hyderabad, Telangana, India
 50/1 survey, Kings Colony, Shivarampally Jagir, Hyderabad, Telangana 500264, India
 Lat 17.332427°
 Long 78.444221°
 10/08/24 07:57 AM GMT +05:30



GPS Map Camera
 Shivarampally Jagir, Telangana, India
 A/20, Raghavendra Nagar, Nawab Saheb Kunta, Shivarampally Jagir, Hyderabad, Telangana 500052, India
 Lat 17.331909°
 Long 78.444242°
 10/08/24 08:22 AM GMT +05:30

Cost paid in O.A.No. 16 of 2022(SZ) - Reg**32**

1 message

JAIHARISUDHAN V <jaihariadvocate@gmail.com>
To: "ngtszrpa@gmail.com" <ngtszrpa@gmail.com>

Thu, Feb 13, 2025 at 5:53 PM

Sir/Madam,

I have paid a sum of Rs.5,000/- on behalf of the 4th Respondent - GHMC, to the account of NGT Southern Zone Regular Practitioners Association on 13.02.2025, Vide UPI transaction ID: 504480023641, as directed by the Hon'ble NGT on 14.11.2024.

I have attached the payment details and the order passed by the Hon'ble NGT on 14.11.2024.


Kindly Acknowledge the same.

Regards,

VJAIHARISUDHAN, BE., MBA.,ML.,

Advocate, Legal Consultant.

9500019999

2 attachments**Image-1.jpg**
210K **2025-02-1312_17_03+0000.pdf**
502K

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI
ORIGINAL APPLICATION NO.
16 OF 2022 (SZ)
[Earlier, O.A.No. 614 of 2018
(PB)]**

Dr.Luba Sarwath Hyderabad,
Telangana.

...Applicant

-vs-

Chief Secretary,
Government of Telangana,
Hyderabad and others

...Respondents

**REPORT FILED BY THE
4th RESPONDENT (GHMC)**

M/s. D.Sreenivasan (E.No. 158/1994)

V.Jaiharisudhan (E.No.3245/2016)

Counsel for Respondent 4

Ph: 95000 19999